



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Sep/202324/7

DATED: 12/10/2023

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Sep/202324/7 dated 12/10/2023 of Norms Committee - VI for the year 2023-24 was held on 12/10/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004459AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart showing the process losses (in quantity terms) along with justification (including managerial decisions on quality controls) ; (b) The detailed recipe cum balance sheet showing how the bills of material change over various stages of processing ; (c) Clarification of the nomenclature of the imported tea along with the certificate of analysis showing the moisture content in exim items. The case stands deferred to 23.11.2023.	

Case No.	2 / NC/6/MEET/Sep/202324/7
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005714AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP, 2023 on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs;	

SNO	Export item description	Qty of export item	SNO	Import item description	Qty Recommended
1	Soft Gelatin Capsules of 1100 mg containing 500 mg Fish Lipid Oil, Gelatin 180.55 mg	1 No. Capsule	1	Fish Lipid Oil	500.00 mg
			2	Gelatin	198.60 mg
2	Soft Gelatin Capsules of 1050 mg containing 500 mg Fish Lipid Oil, Gelatin 180.90 mg	1 No. Capsule	3	Fish Lipid Oil	500.00 mg
			4	Gelatin	199.00 mg
3	Soft Gelatin Capsules of 1360 mg containing 1000 mg Fish Lipid Oil, Gelatin 223.08 mg.	1 No. Capsule	5	Fish Lipid Oil	1000.00 mg
			6	Gelatin	245.39 mg
4	Soft Gelatin Capsules of 1050 mg containing 500 mg Fish Lipid Oil, Gelatin 180.55 mg	1 No. Capsule	7	Fish Lipid Oil	500.00 mg
			8	Gelatin	198.60 mg
5	Soft Gelatin Capsules of 1365 mg containing 1000 mg Fish Lipid Oil, Gelatin 220.72mg	1 No. Capsule	9	Fish Lipid Oil	1000.00 mg
			10	Gelatin	242.79 mg
6	Soft Gelatin Capsules of 1410 mg containing 500 mg Fish Lipid Oil, Gelatin 220.91 mg	1 No. Capsule	11	Fish Lipid Oil	500.00 mg
			12	Gelatin	243.00 mg
7	Soft Gelatin Capsules of 1375 mg containing 400 mg Fish Lipid Oil, Gelatin 242.78 mg	1 No. Capsule	13	Fish Lipid Oil	400.00 mg
			14	Gelatin	267.06 mg
8	Soft Gelatin Capsules of 1060 mg containing 500 mg Fish Lipid Oil, Gelatin 180.55 mg	1 No. Capsule	15	Fish Lipid Oil	500.00 mg
			16	Gelatin	198.60 mg
9	Soft Gelatin Capsules of 1400	1 No. Capsule	17	Fish Lipid Oil	1000.00 mg

	mg containing 1000 mg Fish Lipid Oil, Gelatin 242.33 mg		18	Gelatin	266.56 mg
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The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	3 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005341AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Norms Committee considered the case as per agenda and noted that both the import and export items are same i.e. MCT OIL. There is no manufacturing activity involved in the proposal. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.	

Case No.	4 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004856AM23

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	5 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	THE VARIETY IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004775AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The certificate of analysis especially the moisture content for both the imported and exported items; (b) The justification for the 10 percent recovery rate for the fried kiwi fruit powder from fresh kiwi fruit along with the supporting documents/reference material. The case stands deferred to 23.11.2023.	

Case No.	6 / NC/6/MEET/Sep/202324/7
Case Status	Case Withdrawn
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00003049AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the case has already been considered in M.No. 6 dated 13.09.2023 and therefore decided to withdraw the case from the agenda.	

Case No.	7 / NC/6/MEET/Sep/202324/7
Case Status	Case Withdrawn
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003044AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the case has already been considered in M.No. 6 dated 13.09.2023 and therefore decided to withdraw the case from the agenda.	

Case No.	8 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001644AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on	

19.01.2023 followed by reminders on 03.02.2023, 18.02.2023, 05.03.2023, 20.03.2023, 04.04.2023, 19.04.2023, 04.05.2023, 25.05.2023, 09.06.2023, 24.06.2023, 09.07.2023, 24.07.2023, 08.08.2023, 23.08.2023, 07.09.2023, 22.09.2023, and 07.10.2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	9 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	WRIGLEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	018205001532AM15
RA File Number	072404000535 AM13
Licence No and Date	0710096312/28/06/2013
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	10 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and	0310796448/04/06/2015

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	11 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	12 / NC/6/MEET/Sep/202324/7
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM REVIW00002083AM24
RA File Number	092404000186 AM19
Licence No and Date	0910066467/17/07/2018
Norms Committee Decision:	

NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. Based on the discussion held with the representative and the comments furnished by Technical Authority, i.e., Tech (NL), the Committee decided to modify the norms of the AA allowing the following inputs:

S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended
1	THERMAL TRANSFER RIBBON -TTR WAX W111P	10,00,000.000 SQUARE METER (SQM)	1	BARCODE PRINTING INK FILM TDW121 (Jumbo rolls of sizes 910 MM)	10,30,000.000 Sq. Mt (SQM)

RA may take suitable consequential action accordingly.

Case No.	13 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019

Norms Committee Decision:

NC considered the case as per agenda and decided to refer the case to the Technical Authority,i.e. CSIR–Central Food Technological Research Institute (CFTRI), Mysuru for examination and furnishing comments.

The case stands deferred to 23.11.2023.

Case No.	14 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred

Party Name	RK AGROEXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM REVIW00005066AM23
RA File Number	052404000236 AM20
Licence No and Date	0510411343/24/07/2019
Norms Committee Decision: NC considered the case as per the agenda and noted the comments of PC-IV vide its email dated 27.09.2023 had no information on the Supporting Manufacturer of the firm as requested vide OM dated 21.12.2022. Therefore, NC-VI vide email dated 27.09.2023 decided to seek information on the “Status of the Supporting manufacturer of M/s R.K. Agro Export Pvt Ltd.” The Committee decided to send a reminder to PC-IV to expedite the furnishing of its comments. The case stands deferred to 23.11.2023.	

Case No.	15 / NC/6/MEET/Sep/202324/7				
Case Status	Case Approved				
Party Name	TASTEL FINE FOOD PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023				
HQ File Number	HQRNORM REVIW00004321AM23				
RA File Number	039504000142 AM21				
Licence No and Date	0310836691/16/06/2020				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 05.10.2023, allowing the following inputs;					
S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended
1	Organic Black Gram with Red Kidney Beans Curry 285gm per piece	103316.00 (Nos.)	1	Organic Coconut Milk 17%-19% FAT	1274.00 Kg.

2	Organic Tikka Masala Chickpeas Curry 285gm per piece	90113.00 (Nos.)	2	Organic Coconut Milk 17%-19% FAT	755.00 Kg
3	Organic Indian Chickpeas Curry 285gm per piece	22528.00 (Nos.)	3	Organic Coconut Milk 17%-19% FAT	189.00 Kg
4	Organic Butter Chicken Simmer Sauce 360gm per piece	109356.00 (Nos.)	4	Organic Coconut Milk 17%-19% FAT	2835.00 Kg
5	Organic Kerala Coconut Curry Simmer Sauce 360gm per piece	77430.00 (Nos.)	5	Organic Coconut Milk 17%-19% FAT	8506.00 Kg
6	Organic Madras Curry Simmer Sauce 360gm per piece	93890.00 (Nos.)	6	Organic Coconut Milk 17%-19% FAT	3309.00 Kg
7	Organic Chicken Korma Simmer Sauce 360gm per piece	82680.00 (Nos.)	7	Organic Coconut Milk 17%-19% FAT	6756.00 Kg.

RA may take suitable consequential action accordingly.

Case No.	16 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00039895AM21
RA File Number	06AA04002281 AM21
Licence No and Date	0611000019/16/12/2020
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm vide its email dated 09.08.2023 has informed that it has Surrendered its License. The Committee has also noted that RA, Kanpur vide letter dated 6th February, 2023 has issued surrender letter in respect of AA No.0611000019 dated 16.12.2020. The Committee, therefore, decided to withdraw the case from the agenda.

RA may take suitable consequential action accordingly.

Case No.	17 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 08.02.2023 followed by reminders on 23.02.2023, 10.03.2023, 25.03.2023, 09.04.2023, 24.04.2023, 09.05.2023, 25.05.2023, 09.06.2023, 24.06.2023, 09.07.2023, 24.07.2023, 08.08.2023, 23.08.2023, 07.09.2023 and 22.09.2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	18 / NC/6/MEET/Sep/202324/7
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM REVIW00002081AM24

RA File Number	09AA04003449 AM22				
Licence No and Date	0911000990/02/06/2021				
Norms Committee Decision:					
NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. Based on the discussion held with the representative and the comments furnished by Technical Authority, i.e., Tech (NL), the Committee decided to modify the norms of the AA allowing the following inputs:					
S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended
1	THERMAL TRANSFER RIBBON (TTR WAX W111)(THERMAL TRANSFER RIBBON (TTR WAX W111))	30,00,000.000 SQUARE METER (SQM)	1	BARCODE PRINTING INK FILM TDW108G (Jumbo rolls of sizes 910 MM)	30,90,000.000 Sq. Mt. (SQM)
RA may take suitable consequential action accordingly.					

Case No.	19 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	20 / NC/6/MEET/Sep/202324/7												
Case Status	Case Approved												
Party Name	STIC ON PAPERS PRIVATE LIMITED												
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023												
HQ File Number	HQRNORM REVIW00002082AM24												
RA File Number	09AA04017735 AM22												
Licence No and Date	0911001928/25/11/2021												
Norms Committee Decision:													
NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. Based on the discussion held with the representative and the comments furnished by Technical Authority, i.e., Tech (NL), the Committee decided to modify the norms of the AA allowing the following inputs:													
<table><tr><th>S.No.</th><th>Export item description</th><th>Qty of Export Item</th><th>S.No.</th><th>Import item description</th><th>Qty. recommended</th></tr><tr><td>1</td><td>THERMAL TRANSFER RIBBON (TTR WAX W111)</td><td>30,00,000.000 SQUARE METER (SQM)</td><td>1</td><td>BARCODE PRINTING INK FILM TDW108G (Jumbo rolls of sizes 910 MM)</td><td>30,90,000 Sq. Mt. (SQM)</td></tr></table>		S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended	1	THERMAL TRANSFER RIBBON (TTR WAX W111)	30,00,000.000 SQUARE METER (SQM)	1	BARCODE PRINTING INK FILM TDW108G (Jumbo rolls of sizes 910 MM)	30,90,000 Sq. Mt. (SQM)
S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended								
1	THERMAL TRANSFER RIBBON (TTR WAX W111)	30,00,000.000 SQUARE METER (SQM)	1	BARCODE PRINTING INK FILM TDW108G (Jumbo rolls of sizes 910 MM)	30,90,000 Sq. Mt. (SQM)								
RA may take suitable consequential action accordingly.													

Case No.	21 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004258AM24
RA File Number	NA
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are	

awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	22 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	23 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e.,	

MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	24 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	25 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e.,	

MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	26 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00410276AM22
RA File Number	06AX04000155 AM22
Licence No and Date	0611001257/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted the firm vide its email dated 09.08.2023 has informed that it has paid customs duty and will Surrender the License. Therefore, the committee decided to withdraw the case from the agenda. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder	

to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	28 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	29 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 23.11.2023.

Case No.	30 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	31 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	ALLKOSHYS ALLSPICES
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002080AM23
RA File Number	10AX04000114 AM23
Licence No and Date	1011001268/15/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 02.03.2023 followed by reminders on 17.03.2023, 01.04.2023, 16.04.2023, 01.05.2023, 16.05.2023, 31.05.2023, 15.06.2023, 30.06.2023, 15.07.2023,	

30.07.2023, 14.08.2023, 29.08.2023, 13.09.2023, 28.09.2023, and 13.10.2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	32 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	33 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	34 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	35 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	36 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	37 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003192AM23
RA File Number	26AX04000051 AM23
Licence No and Date	2611000708/19/09/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 02.11.2022 followed by reminders 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023, 31.01.2023, 15.02.2023, 02.03.2023, 17.03.2023, 01.04.2023, 16.04.2023, 01.05.2023, 25.05.2023, 09.06.2023, 24.06.2023, 09.07.2023, 24.07.2023, 08.08.2023, 23.08.2023, 07.09.2023, 22.09.2023 and 7.10.2023 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	38 / NC/6/MEET/Sep/202324/7
Case Status	Case Rejected
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003321AM23
RA File Number	04AX04000434 AM23
Licence No and Date	0411004013/23/09/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm vide its email dated 25.09.2023 has informed that it has surrendered the License. RA, Chennai has also issued surrendered letter dated 26.05.2023. The Committee, therefore, decided to withdraw the case from the agenda.	
RA may take subsequent consequential action accordingly.	

Case No.	39 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023

HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	40 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	41 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003720AM23
RA File Number	05AX04001947 AM23

Licence No and Date	0511015304/14/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	42 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	43 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	SYMEGA FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00003854AM23
RA File Number	10AX04000188 AM23
Licence No and Date	1011001407/20/10/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	44 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004679AM23
RA File Number	05AX04002450 AM23
Licence No and Date	0511016084/29/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	45 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004692AM23
RA File Number	07AX04001287 AM23
Licence No and Date	0711005818/29/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC and decided to ask the firm to submit the request for changing the export item description to “Lycopene Oil Suspension” alongwith process details with losses at each stage accordingly.

The case stands deferred to 23.11.2023.

Case No.	46 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	47 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	48 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	49 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	50 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00004889AM23
RA File Number	07AX04001323 AM23
Licence No and Date	0711005897/08/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 23.11.2023.	

Case No.	51 / NC/6/MEET/Sep/202324/7
Case Status	Case Withdrawn
Party Name	SINGHANA TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005507AM23
RA File Number	02AX04000537 AM23
Licence No and Date	0211003610/04/01/2023
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the case had already been "Withdrawn" in NC Meeting No. 12 dated 02.03.2023. Therefore, committee decided to withdraw the case from the agenda.

Case No.	52 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	53 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 23.11.2023.

Case No.	54 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm along with supporting documents is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	55 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005958AM23
RA File Number	05AX04003129 AM23
Licence No and Date	0511017048/30/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 23.11.2023.

Case No.	56 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	57 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00006730AM23
RA File Number	05AX04003374 AM23
Licence No and Date	0511017600/03/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 23.11.2023.

Case No.	58 / NC/6/MEET/Sep/202324/7				
Case Status	Case Approved				
Party Name	A L PAPER HOUSE LLP				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023				
HQ File Number	HQRNORM APPLY 00000080AM24				
RA File Number	13AX04000001 AM24				
Licence No and Date	1311001873/10/04/2023				
Norms Committee Decision:					
NC considered the case as per agenda and on the basis of the Comments of the Technical Authority,i.e. Tech (NL) decided to fix the norms, allowing following inputs:					
S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended
1	Paper Decorative/ Festivities Item, Papaer Lamp, Star Christmas tree, Hanging Deco (0.937KG/Pieces)	75815.0 PIECES (Weight 71038.655 Kg)	1	Tracing Paper of 110GSM	96612.571 Kg
RA may take suitable consequential action accordingly.					

Case No.	59 / NC/6/MEET/Sep/202324/7
Case Status	Case Approved
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM REVIW00005730AM24
RA File Number	03AX04000025 AM24

Licence No and Date	0311022703/11/04/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments of the Technical Authority, i.e. Tech 2, allowing following inputs:					
S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended
1	Lactose IP/BP/EP/USP-NF (Lactose Monohydrate) / Lactose Monohydrate -200 Mesh / Lactose Monohydrate -80 Mesh (Lactose Monohydrate Impalpable Grade/Lactose Monohydrate DC2050/Lactose Monohydrate-Pharmatose Grade)	1.000 Kg	1	Food grade Lactose/Edible Grade Lactose/Refined Edible Grade Lactose	1.02 Kg
RA may take subsequent consequential action accordingly.					

Case No.	60 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their	

comments.

The case stands deferred to 23.11.2023.

Case No.	61 / NC/6/MEET/Sep/202324/7
Case Status	Case Approved
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000762AM24
RA File Number	03AX04000578 AM24
Licence No and Date	0311023483/11/05/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments of Technical Authority, i.e. Tech 2 , allowing the following inputs:

S.No.	Export item description	Qty of Export Item	S.No.	Import item description	Qty. recommended
1	Lactose IP/BP/EP/USP-NF (Lactose Monohydrate) / Lactose Monohydrate -200 Mesh / Lactose Monohydrate -80 Mesh/ Lactose Monohydrate Impalpable Grade/ Lactose Monohydrate DC2050/ Lactose Monohydrate - Pharmatose Grade	1 Kg	1	Food grade Lactose/Edible Grade Lactose/Refined Edible Grade Lactose	1.020 Kg

RA may take subsequent consequential action accordingly.

Case No.	62 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred

Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	63 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	64 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to forward the case to Department of Animal Husbandry & Dairying, Ministry of Fisheries, Animal Husbandry & Dairying for examination and furnishing comments. The case stands deferred to 23.11.2023.	

Case No.	65 / NC/6/MEET/Sep/202324/7				
Case Status	Case Approved				
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023				
HQ File Number	HQRNORM APPLY 00004128AM24				
RA File Number	03AX04001280 AM24				
Licence No and Date	0311025142/05/07/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1	Cassia Gum Powder	1.000 Kg	1	Cassia Tora Seeds	2.476 Kg
RA may take subsequent consequential action accordingly.					

Case No.	66 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005124AM24
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	67 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005125AM24
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	68 / NC/6/MEET/Sep/202324/7
Case Status	Case Approved

Party Name	SARDA BIO POLYMERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023				
HQ File Number	HQRNORM APPLY 00005131AM24				
RA File Number	03AX04001966 AM24				
Licence No and Date	0311026442/18/08/2023				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;					
S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1	Cassia Gum Powder	1.000 Kg	1	Cassia Tora Seeds	2.476 Kg
RA may take subsequent consequential action accordingly.					

Case No.	69 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005180AM24
RA File Number	04AX04000438 AM24
Licence No and Date	0411005891/22/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1;	
"Quantity of import at S.No. 1, 2, and 3 in sq. meter & gsm of the fabric."	
The case stands deferred to 23.11.2023.	

Case No.	70 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005222AM24
RA File Number	04AX04000317 AM24
Licence No and Date	0411005908/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; "Specific items of Export" The case stands deferred to 23.11.2023.	

Case No.	71 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005211AM24
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 23.11.2023.	

Case No.	72 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005229AM24
RA File Number	10AX04000175 AM24
Licence No and Date	1011002002/25/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. What is the difference between Import and Export items as both are shown as Gum Olibadnum. 2. COA of Import items from foreign supplier showing content of Active Ingredient (a.i.) 3. COA of Export items showing active content of a.i. 4. Stepwise process details with material balance and Sale Value of byproducts. The case stands deferred to 23.11.2023.	

Case No.	73 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005233AM24
RA File Number	05AX04001416 AM24
Licence No and Date	0511020584/25/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG	

in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	74 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	RAJDHANI CRAFTS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005249AM24
RA File Number	13AX04000156 AM24
Licence No and Date	1311002161/25/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1.Specification/thickness etc. of veneers required for the manufacture of Export item. 2. Drawing/design of the export items. 3. Complete calculation for the requirement of imported (also indogenous) inputs indicating net each import item and wastage separately with justification for wastage of raw materials to manufacture Export items (separately for each type of export item) 4. In 4E, the requirement has been indicated in kg/kg of export, therefore, to give the requirement in Kg term of both the items and also weight of export items in Kg. The case stands deferred to 23.11.2023.	

Case No.	75 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023

HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to Technical Authority,i.e. Ministry of Ayush for examination and furnishing comments. The case stands deferred to 23.11.2023.	

Case No.	76 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005282AM24
RA File Number	05AX04001486 AM24
Licence No and Date	0511020662/29/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	77 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	BVEG FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005311AM24
RA File Number	05AX04001411 AM24
Licence No and Date	0511020700/30/08/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	78 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 23.11.2023.

Case No.	79 / NC/6/MEET/Sep/202324/7
Case Status	Case Approved
Party Name	OLYMPIC ZIPPERS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005572AM24
RA File Number	05AX04001632 AM24
Licence No and Date	0511020875/11/09/2023

Norms Committee Decision:

NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.1 decided to fix the following norms :

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1	Sliders No. 03 High Polish, Nickle And Painted (No.03)	700000 Pieces (Pcs)	9	Sliders No 03 Semi Dull Nickle & Painted Of Relevant Length	707000 Pieces (Pcs)
2	Sliders No. 05 High Polish, Nickle And Painted (No.05)	1100000 Pieces (Pcs)	10	Sliders No 05 Semi Dull Nickle & Painted Of Relevant Length	1111000 Pieces (Pcs)
3	Sliders No. 08 High Polish, Nickle And Painted (No.8)	1500000 Pieces (Pcs)	11	Sliders No 08 Semi Dull Nickle & Painted Of Relevant Length	1515000 Pieces (Pcs)
4	Sliders No.10 High Polish, Nickle And Painted (No.10)	600000 Pieces (Pcs)	12	Sliders No 10 Semi Dull Nickle & Painted Of Relevant Length	606000 Pieces (Pcs)

RA may take subsequent consequential action accordingly.

Case No.	80 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005575AM24
RA File Number	05AX04001707 AM24
Licence No and Date	0511020878/11/09/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information	

from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1;
 “Justification of 5% wastage on Polyster Staple Fiber”
 The case stands deferred to 23.11.2023.

Case No.	81 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	Aadhi Exports
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005616AM24
RA File Number	32AX04000321 AM24
Licence No and Date	3211005541/12/09/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	82 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	ASIA PACIFIC EXPORT
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005667AM24
RA File Number	13AX04000185 AM24
Licence No and Date	1311002210/14/09/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL;	

1. Specification/sizes etc. with species of wood and veneers required for the manufacture of Export item.
2. Drawing / design of the export items,
3. Complete calculation for the requirement of imported (also indigenous) inputs indicating net each import item and wastage separately with justification for wastage of raw materials to manufacture Export item.
4. In 4 E, wastage has been indicated in kg/kg of export, therefore, to give net import content in Kg term of both the items and also export items.

The case stands deferred to 23.11.2023.

Case No.	83 / NC/6/MEET/Sep/202324/7
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Sep/ 202324/ 7 and 12/10/2023
HQ File Number	HQRNORM APPLY 00005751AM24
RA File Number	05AX04001796 AM24
Licence No and Date	0511021042/19/09/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.